

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI,
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
LOK SABHA
UNSTARRED QUESTION NO. 611
ANSWERED ON 04.02.2021

DISPUTES OVER SHARING OF KRISHNA RIVER WATER

611. SHRI Y.S. AVINASH REDDY

Will the Minister of JAL SHAKTI be pleased to state:

- (a) whether the Government has taken a decision to settle the disputes between Andhra Pradesh and Telangana with regard to sharing of Krishna river water between them and fix the limits and authorities of the Krishna River Management Board (KRMB) in distributing the Krishna river water between these States;
- (b) if so, the details thereof; and
- (c) the details of the steps being taken in resolving the disputes and action to be taken on overriding the decisions of the board?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI & SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

(a) to (c) In the second meeting of the Apex Council was held on 06.10.2020 under the Chairmanship of Hon'ble Minister (Jal Shakti) with Hon'ble Chief Ministers of Telangana and Andhra Pradesh, following decisions were taken in respect of disputes between Andhra Pradesh and Telangana with regard to sharing of Krishna river water:

- i. Jurisdiction of Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) shall be notified by the Government of India as per the express mandate of the Andhra Pradesh Reorganization Act-2014.
- ii. For considering the request of Telangana for a Tribunal under section-3 of Inter-State River Water Dispute (ISRWD) Act, 1956, Telangana has to withdraw the case it has filed in the Supreme Court on the subject. After receiving such assurance, Ministry of Jal Shakti, Government of India will seek legal opinion on whether a new Tribunal has to be appointed or new Terms of Reference can be issued to the existing Krishna Water Disputes Tribunal-II (KWDT-II) to hear the matter.
